



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 12th January, 2017

SRO|| :- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of toll leviable under the said Act, 100 tons of cattle feed donated by Brahmirishi Shri Dhudhadhari Barfani Ashram Hardwar to be imported into the State by Shri Ram Gowshalla Babliyana, Ashram, Jammu for use in Shri Ram Gowshalla Babliyana, Ashram, Jammu, provided that the Pardhan of Shri Ram Gowshalla Babliyana, Ashram, Jammu, certifies that the cattle feed so imported is exclusively meant for the aforesaid purpose and will also communicate vehicle numbers carrying the cattle feed with the quantity to Deputy Commissioner, Toll Post, Lakhanpur.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department

No. ET/Exemp/154/2013

Dated: 12-01-2017

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K, Jammu.
3. Commissioner, Commercial Taxes Department, J&K, Jammu.
4. Deputy Excise Commissioner, Check Post Lakhanpur.
5. OSD to Hon'ble Finance Minister.
6. Private Secretary to Hon'ble Minister of State For Finance.
7. Private Secretary to Commissioner/Secretary, Finance.
8. P.A to Secretary (Revenue) Finance Department.
9. Pradhan of Shri Ram Gowshalla Babliyana, Jammu.
10. Stock file/Incharge website, Finance


(Dr. Vishal S. Parihar)

Under Secretary to Government
Finance Department